

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 323**  
**CP-33/ND/2021**

**IN THE MATTER OF:**

Union of India Through SFIO ..... Petitioner/Applicant  
Vs.  
Peeyush Aggarwal And Comp. .... Respondent

**Order under Section 140 of the Companies Act**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Ms. Shiva Lakshmi, CGSC, Mr. Rajdeep S., Advs.  
For the Respondent : Dr. Vikrant Narayan Vasudeva, Mr. Rohit Lochav,  
Advs. For R-2

**ORDER**

Mr. Rajdeep, Ld. Proxy Counsel appearing for the Applicant  
and prays for an adjournment.

List the matter **on 15.07.2024.**

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay